

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:948  
ANSWERED ON:25.11.2002  
IMPACT OF GARBAGE CONTROL ACT  
VINAY KUMAR SORAKE

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government are closely monitoring the impact of Himachal Pradesh Non-biodegradable Garbage Control Act, 1995 and the state Government's Special Order to keep Manali Town area free of pollution;
- (b) if so, whether despite this ban in force, large volumes of non-biodegradable waste have got accumulated in Manali area because of intense tourist traffic;
- (c) if so, whether the Government intend to replicate this project in other States with the help of Environmental action groups and local municipalities/communities; and
- (d) if so the details thereof ?

**Answer**

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a), (b), (c) & (d) As per the information furnished by the State Government of Himachal Pradesh, powers have been vested with the local authority including Nagar Panchayat for removal of non- biodegradable garbage under the provisions of Non-Biodegradable garbage (Control) Act, 1995. Accordingly the Nagar Panchayat Manali has imposed ban on the use of Polythene bags. The Nagar Panchayat has also initiated a scientific project with the help of Norwegian Government and has started door-to-door collection of garbage. Further, the State Council for Science, Technology and Environment have organised workshop on the solid waste management in October 2002 for increasing public awareness.

Central Government has formulated and issued comprehensive Municipal SolidWastes (Management and Handling) Rules, 2000 under the powers conferred by section 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986). Under these rules every municipal authority has been made responsible for collection, segregation, storage, transportation, processing and disposal of municipal solid wastes in the country.